

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 31622 of 2021

AshisRanjanMohanty (Adv.) *Petitioner*
In person
-versus-

State of Odisha and others .. *Opp.Parties*
.

Mr.IswarMohanty,ASC

CORAM:
THE CHIEF JUSTICE
JUSTICE CHITTARANJAN DASH

ORDER

19.09.2022

Order No.

08.

1.In terms of the affidavit filed on 9th September,2022 by the Additional Superintendent of Police. C.I.D., Crime Branch, 22709 seized vehicles were lying in different police stations as on 1st May,2022. Of these, 4695 vehicles have been released and the remaining are still awaiting orders of the Court.

2. As on 1st May,2022, there were 3146 unclaimed vehicles out of which 190 have been disposed of and the remaining 2956 are still awaiting for disposal. The affidavit does not specify the time line for disposal of either the seized vehicles or the unclaimed vehicles. A more detailed affidavit is called for from the police. The same be filed at least two weeks prior to the next date.

3. List on 23rd November,2022.

(Dr. S. Muralidhar)

Chief Justice

(Chittaranjan Dash)

Judge
B.C.Mohanty